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शासी निकाय ने 11 अप्रैल, 1970 को हुई अपनो बठक में विचार किया। जहां तक भारतीय चिकित्सा अनुसंधान परिषद् का सम्बन्ध है शासी निकाय कनिर्णयों को कार्यान्वित किया जा रहा है। वैज्ञानिक सलाहकार मण्डल को कुछ अन्य सिफारिशों को उन पर शासी निकाय द्वारा को गई सिफारिशों सहित परिषद् को शासी निकाय द्वारा नियुक्त उप-समिति को विस्तत जांच के लिये भेज दिया गया है।

उप-समिति का, जो शासो निकाथ द्वारा मनोनोत को गईथी, फिर से गठन करना पड़ा क्योंकि बहुत से सदस्य अब परिषद् के शासो ति ताब के सदस्य नहीं रहे। पूनगैठित उप-समिति की 3 अप्रैल, 1972 की बठक हुई, किन्तु उसनें इस बैठक में उन को भेजे गये मामलों पर कोई निर्णय नहीं लिया । उप-समिति की दूसरो बैठ ह बुलाने के लिये कार्यबाहो की जा रही है।

tfTHE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (DR. DEBI-PRASAD CHATTOPADHYAYA): (a) and (b) The recommendations of the Reviewing Committee were considered by the Scientific Advisory Board at its meeting held on the 22nd August, 1968 and recommendations of the reviewing Committee and the Scientific Advisory Board by the Governing Body at its meeting held on the 11th April, 1970. The decisions taken by the Governing Body are being implemented in so far as the Indian Council of Medical Research is concerned. Some of the other recommendations made by the Scientific Advisory Board have been referred with the recommendations of the Governing Body thereon, for detailed examination to the Sub-Committee appointed by the Governing Body of the Council.

t[] English translation.

The Sub-Committee which had been nominated by the Governing Body had to be reconstituted as most of the members ceased to be members of the Governing Body of the Council. The reconstituted Sub-Committee met on the 3rd April, 1972 but took no decisions on the matters referred to it. Action is being taken to convene another meeting of the Sub-Committee.]

## ALLOTMENT OF SUGAR TO THE STATE OF KERALA

1275. SHRI S. KUMARAN:

SHRI K. P. SUBRAMANIA MENON:

## SHRI HAMID ALI SCHA-MNAD:

Will the Minister of AGRICULTURE be pleased to state :

(a) whether the Central Government have allotted only 7,600 tonnes of sugar per month, for Kerala State instead of 10,000 tonnes allotted prior to the decontrol in May, 1971;

(b) whether the Government of Kerala has requested the Central Government to enhance the monthly allotment of sugar to at least 10,000 tonnes for distribution through Fair Price shops to family cardholders etc. as the present allotment of 7,600 tonnes per month is quite inadequate; and

(c) if so, the steps taken by Government to enhance the allotment?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICUL-TURE (PROF. SHER SINGH): (a). Yes, Sir.

(b) Yes, Sir.

(c) Due to the limited availability of sugar on account of the fall in production, it has not been possible to accede to the request of the State Government.